

OFFICE OF THE DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE (PC ACT)(CBI) ROUSE AVENUE DISTRICT COURT : NEW DELHI

OFFICE ORDER

SUB: ORDER REGARDING FUNCTIONING OF COURTS SUBORDINATE TO DELHI HIGH COURT TILL 14.08.2020.

Pursuant to the Order No.26/DHC/2020 dated 30.07.2020 issued by Hon'ble High Court of Delhi, New Delhi and in continuation to the Office order Nos.819- 903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No.E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No.E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, No.Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 and No.Power/Gaz./RADC/ 2020/E-6836-6919 dated 14.07.2020 of this office, it is directed that the functioning of the Courts at Rouse Avenue District Court Complex , New Delhi till 14.08.2020 shall be as per the following:-

1. All the Courts at Rouse Avenue District Court Complex shall take up all the cases listed before them through Video Conferencing. However, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.
2. The Ld. Judicial Officers shall be permitted to come to court for holding Video Conference hearing from their respective Chambers only when they do not have requisite technical infrastructure at their residence or where there is a breakdown of such infrastructure.
3. Physical hearings shall be permitted in those matters only where a grave urgency is involved and hearing through Video Conferencing is not feasible.
4. For pronouncement of Judgment in a criminal case, wherever required, the Ld. Judicial Officer may come to court.

In all such instances of physical hearing, the norms of social distancing shall be scrupulously adhered to.

All the Officers/Officials posted at Rouse Avenue District Court Complex are directed not to leave Station under any circumstance. They shall remain available on call and would be deemed to be on duty, as in case of any urgency, they can be called upon to report for duty immediately.

This is computer generated copy and does not require signature.

Sd/-
(SUJATA KOHLI)
DISTRICT & SESSIONS JUDGE-
CUM-SPL. JUDGE (PC ACT) (CBI)
ROUSE AVENUE DISTRICT COURT,
NEW DELHI.

No.Power/Gaz./RADC/2020/E-7784-7871

Dated 30th July, 2020

Copy forwarded digitally for information to :-

1. Ld. Registrar General, High Court of Delhi, New Delhi.
2. The Ld. District & Sessions Judge(HQs), Tis Hazari Courts, Delhi.
3. All the Ld. District & Sessions Judge, Delhi/New Delhi.

Copy forwarded digitally for information and necessary action to :-

1. All the Judicial Officers at Rouse Avenue District Court, New Delhi.
2. In-charge, Computer Branch, RADC, New Delhi for being uploaded on the official website.
3. In-charge, Administration Branch, RADC, New Delhi to issue duty roster of Bail & filing Section.
4. The In-charge, Care-Taking Branch, RADC, New Delhi.
5. The P.S. to undersigned.
6. All Branches at RADC, New Delhi.
7. The Secretary, Bar Council of Delhi, New Delhi.
8. The Director of Prosecution, CBI, Block No.3, IInd Floor, CGO Complex, Lodhi Road, New Delhi.
9. The Director General (Prisons), Tihar Jail, New Delhi.
10. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts, Delhi.
11. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
12. The Director, Directorate of Enforcement, New Delhi.
13. The Labour Commissioner, Civil Lines, Delhi.
14. The Commissioner of Police, Police Headquarter, Delhi.
15. The Lockup In-charge, Rouse Avenue District Court, New Delhi.
16. The Chowki In-charge, Rouse Avenue District Court, New Delhi.
17. The Executive Engineer (Civil & Electrical) PWD, RADC, New Delhi.

Sd/-
DISTRICT & SESSIONS JUDGE-
CUM-SPL. JUDGE (PC ACT) (CBI)
ROUSE AVENUE DISTRICT COURT,
NEW DELHI.